

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11369/2026

[Arising out of impugned final judgment and order dated 24-04-2026 in CRLA No. 0095/2025 passed by the High Court of Delhi at New Delhi]

MOHD. SAQUIB ANSARI

Petitioner(s)

VERSUS

STATE NCT OF DELHI

Respondent(s)

IA No. 179981/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 179980/2026 - EXEMPTION FROM FILING O.T.

WITH

SLP(Crl) No. 11414/2026 (II-D)

IA No. 180493/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 180491/2026 - EXEMPTION FROM FILING O.T.

Date : 17-06-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Ms. Deeksha Dwivedi, Adv.
Mr. Paras Nath Singh, AOR
Mr. Fahad M. Khan, Adv.
Mr. Shivam Yadav, Adv.

For Respondent(s) :Mr. Anil Kaushik, ASG
Mr. Pranjal Singh, Adv.
Mr. Rajan Chourasia, Adv.
Ms. Alka Aggarwal, Adv.
Mr. Rishab Joshi, Adv
Ms. Anju Kaushik, Adv.
Mr. S.N. Terdal, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable on 27.07.2026.
2. Mr. S.N. Terdal, learned AOR accepts notice on behalf of the

respondent-State and waives service of formal notice.

3. Counter Affidavit be filed by 20.07.2026.

4. Rejoinder affidavit, if any, be filed in the meantime.

(KAPIL TANDON)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)